

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RNV HOSPITALITY SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RNV Hospitality Services Private Limited
2.	Date of incorporation of corporate debtor	27.04.2015
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55204UP2015PTC070370
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per MCA Records: Plot No. B-180, Flat No. 1, Lohia Nagar Ghaziabad, UP-201001
6.	Insolvency commencement date in respect of corporate debtor	13.06.2022
7.	Estimated date of closure of insolvency resolution process	09.12.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anurag Nirbhaya Reg No.: IBBI/IPA-001/IP-P00870/2017-2018/11468
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: anurag@canirbhaya.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: cirp.rnv@gmail.com
11.	Last date for submission of claims	27.06.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads Physical Address: Same as mentioned at point no. 10. b) NA

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Prayagraj has ordered the commencement of a corporate insolvency resolution process of the **RNV Hospitality Services Private Limited** on **13th June 2022**.

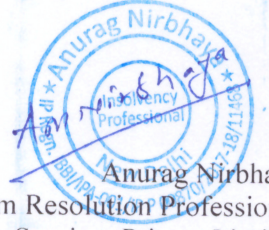
The creditors of **RNV Hospitality Services Private Limited**, are hereby called upon to submit their claims with proof on or before 27th June, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 15.06.2022
Place: New Delhi

Anurag Nirbhaya
Interim Resolution Professional
In the matter of RNV Hospitality Services Private Limited
Reg No.: IBBI/IPA-001/IP-P00870/2017-2018/11468
Address: 204, Sagar Plaza, Plot No. 19,
District Centre Laxmi Nagar, New Delhi-110092
Reg Email Id: anurag@canirbhaya.com

:

"IMPORTANT"

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NATIONAL SEEDS CORPORATION LTD.
(A Govt. of India Undertaking
Ministry of Agriculture, Government of India)
CIN No. U74899ND1963G0003913
RO : Block-AQ, Plot - 12, Sector-5,
Salt Lake, Kolkata-700 091
Ph. 033-2367-1077 / 74
E-mail : nsc.kolkata.ro@gmail.com
No.- Prodn-01/NSC: KOL/2022-23/
Dated: 14-06-2022
NOTICE
Short Term e - Tender for Supply
of Fresh Finished Product of TL
Category of Sunhemp (2000 Qtls.)
For details, please visit NSC's
website www.indiaseeds.com
under Public Notice (Tender
Quotations). Online Bids for above
tender must be submitted at NSC e-
portal: <https://india seeds.eproc.in>
latest by 14:30 Hrs. of 21-06-2022.
Corrigendum / addendum, if any,
shall only be published in NSC's
website.
Regional Manager
NSC, Kolkata



Classifieds

FROM ANYTHING TO EVERYTHING.

PUBLIC NOTICE

General Public Notice is hereby informed that my Clients Mr. Deepak Satija, Mrs. Virendra Satija & Mr. Abhinav Satija, Property-Freehold DDA LIG Flat No. 73-A, on Ground Floor, Block/Pocket-A, situated at Wazirpur, Ashok Vihar, Phase-II, New Delhi. They wish to create charge viz. mortgage, on the said property for a loan/credit facility from State Bank of India, Branch-RAPCC-Rohini, Branch Code-15653. It is hereby notified that in case any person or entity, firm/Company, Bank, HUF, member of HUF, financial institution, having any claim any charge, interest or lien or deed and/or objection to thereof towards the said relevant property, they/it may sue judge notwithstanding the same to the undersigned with documentary proof/court judgement within 15 days from the date of this publication on Email-rohini@ha399@gmail.com and also with the above stated Branch of State Bank of India of undersigned, failing which any such claim/objection shall be deemed to be null and void.

Rohit Kumar Council
 Chander Mohan Ground Floor, Advocate Court,
 Delhi-85. Mobile No. 9943143404

PERSONAL

I, Ravinder Kumar R/o H-411, Vikasपुरi, New Delhi-110018, have changed my minor Daughter's name from Shridhi to Shridhi Harea, permanent-ly. 0040618590-7

I, Punit Meena, S/o Hari Prakash Meena R/o-3536, Gali Jatwara, Darya Ganj, Delhi-110002, have changed my name to Puneet Meena. 0040618565-11

I, Balwant Singh, R/o A-17, Nirmam Vihar, Delhi-110092, have changed my



उपग्रह राज्य औद्योगिक विकास प्राधिकरण
निर्माण, लान्ड-डिविज, इन्फ्रास्ट्रक्चर, कानून, विज्ञान-गोपबन्धन

कार्यालय बरिष्ठ प्रबन्धक (निर्माण)

अपचलनित ई-निविदा शृंखला

एतद्वारा सूचित किया जाता है कि प्राधिकरण के निर्माण कार्य हेतु सरकारी निर्माणों, सार्वजनिक उपकरणों, निर्माणों, प्राधिकरणों, परिषदों/नगर निगमों में अहै ई-निविदा में पंजीकृत व्यक्तियों/उत्कृष्टकों से ई-निविदा आमंत्रित की जाती है। ई-निविदा के माध्यम से आमंत्रित की जाने वाली निविदा सम्पूर्ण विवरण निम्नवत है:-

क्र.सं.	कार्य का नाम	बतई की समानता (ला.क्र.)	निविदा बतई करने की तिथि व समय	निविदा प्रपत्र देने की तिथि व समय	निविदा खोलने की तिथि व समय	हाथ पड़ी की राशि प्रपत्र देना बतई की तिथि व समय
1.	Maintenance/Renovation of Guest House Building at Khel Gaoon, New Delhi	18.4.00	15.06.22	22.06.22	23.06.22	28.06.22

नोट: निविदादाता अपनी निविदाओं में समस्त कर, लेबर सेष एवं जीएसटीआई सहित दरे जंकित करे। अलग से कोई दश हेरी नहीं। निविदा सम्पूर्ण विस्तृत जानकारी निर्माण की [website: www.upside.com](http://www.upside.com) पर रिक्सा ई-लिक-युप गृहीएरणी की [website: www.etender.up.nic.in](http://www.etender.up.nic.in) पर देखी जा सकाई।

बरिष्ठ प्रबन्धक (निर्माण), उपग्रह राज्य औद्योगिक विकास प्राधिकरण, लान्ड-डिविज, कानून गोपबन्धन नगर

 **IDBI Capital Markets & Securities Limited**
6th Floor, IDBI Tower, WTC Complex, Cuffe Parade, Mumbai – 400 005

INVITATION FOR EXPRESSION OF INTEREST FOR SALE/ASSIGNMENT OF NPAs

IDBI Capital Markets & Securities Limited ("ICMS") has been mandated by one of its clients ("**Client**") for assisting them in assigning their debt exposure of Rs.3,400 cr. in Non-Convertible Debentures of Reliance Capital Limited ("RCL") to eligible ARCs in accordance with the regulatory guidelines issued by Reserve Bank of India (RBI) from time to time and/or other applicable laws.

Interested ARCs will be provided access to data room after execution of Non-Disclosure Agreement ("**NDA**"). The interest can be conveyed by writing an email to project.alpha@idbicapital.com

Detailed process and other relevant information/details will be shared with interested ARCs upon execution of NDA. The last date of submission of binding Bid is on July 11, 2022 by 5 pm.

The proposed Sale/Assignment to ARCs will be on 'as is where is' and 'as is what is' basis and without recourse to Client.

ICMS (acting on the instructions of the Client) reserves the right to cancel or modify any part or the whole process and/or disqualify any eligible party in accordance with the modified process, if any, at any stage without assigning any reason at its sole discretion and without any liability to any person, and the decision of ICMS/Client shall be final and binding. Any important changes/announcements having bearing on the sale process being contemplated herein will be uploaded on the website of ICMS i.e. www.idbicapital.com

In case of any clarifications, please contact on email project.alpha@idbicapital.com



IDBI BANK

**Branch: (1063) 38-Harpur, Near Kotwali,
Civil Lines Ballia, Pin 277001**

APPENDIX IV [RULE 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27-09-2021 calling upon the borrower **Smt Kajal Devi W/O Dhruv Jee** to repay the amount mentioned in the notice being **₹10,53,994 (Rupees Ten Lakh Fifty Three Thousand Nine Hundred Ninety Four only)** and interest/expenses thereon within 60 days from the date of the receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **09th day of June of the year 2022**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of ₹10,53,994 (Rupees Ten Lakh Fifty Three Thousand Nine Hundred Ninety Four only) and interest/expenses thereon.

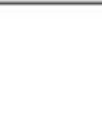
The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

Property Details	Boundaries
1. All that place and parcel of land & building comprised in and forming part of Plot No 171 admeasuring 05-41/87 decimal (2380 Sq ft) or thereabouts, situated in revenue village Bahadurpur Mu Brahmin Pargana Tehsil and District Ballia in the state of Uttar Pradesh	East: House of Dhruv Jee West: Road South: Chak Nall Road North: Land of Vendor
2. All that place and parcel of land & building comprised in and forming part of Plot No 171 admeasuring 06-1/4 decimal (2720 Sq ft) or thereabouts, situated in revenue village Bahadurpur Mu Brahmin Pargana Tehsil and District Ballia in the state of Uttar Pradesh	East: House of Ram Pratap Verma West: Road South: Land of Vandee North: Road

together with all and singular the structures and erections thereon, both present and future.

Date: 09.06.2022, Place: Ballia, UP
Sd./- Authorised Officer, IDBI Bank Ltd.

IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank limited) CIN : L65110TN2014PLC097792 Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031. Tel: +91 44 4564 4000 Fax: +91 44 4564 4022	 IDFC FIRST Bank
APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immovable property)	
Whereas the undersigned being the authorised officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank limited) under the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) rules, 2002 issued a Demand notice dated 11-04-2021 calling upon the borrower, co-borrowers and guarantors 1. Kuldeep Singh, 2. Narinder Kaur, 3. Sandeep Singh, to repay the amount mentioned in the notice being Rs. 13,02,448.20 (Rupees Thirteen Lac Two Thousand Four Hundred Forty Eight And Twenty Paise Only) as on 07.04.2021, within 60 days from the date of receipt of the said Demand notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under sub – section (4) of section 13 of act read with rule 8 of the security interest (enforcement) rules, 2002 on this 10th day of June 2022. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDFC FIRST bank limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs. 13,02,448.20 (Rupees Thirteen Lac Two Thousand Four Hundred Forty Eight And Twenty Paise Only) and interest thereon. The borrower's attention is invited to provisions of sub – section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.	
Description of the Immovable properties.	
All That Piece And Parcel Of Property Measuring 1 Marla 13 Sq. Ft. Kailash Nagar, Sodal Road Jalandhar In Khalsa No. 12629, And Others At Jalandhar Tehsil And District Jalandhar Punjab And Bounded By: East:Road, West: Owner, North: Gali, South: Bala	
Date:10-06-2022 Place: Jalandhar Loan Account No: 17466022 & 34153072.	Authorised officer IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank limited)



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.
 Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.iciciprumpf.com,
 Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Equity Savings Fund (the Scheme)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Scheme, subject to availability of distributable surplus on the record date i.e. on June 20, 2022*:

Name of the Scheme/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)\$#	NAV as on June 13, 2022 (₹ Per unit)
ICICI Prudential Equity Savings Fund		
Half Yearly IDCW	0.22	14.32
Direct Plan – Half Yearly IDCW	0.22	15.53

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.
 # Subject to deduction of applicable statutory levy, if any
 * or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Scheme, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Scheme would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited

Place : Mumbai

Date : June 14, 2022

No. 006/06/2022

Sd/-

Authorised Signatory

To know more, call 1800 222 999/1800 200 6666 or visit www.iciciprumpf.com

As part of the Go Green Initiative, investors are encouraged to register/update their e-mail id and mobile number to support paper-less communications.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.iciciprumpf.com> or visit AMFI's website <https://www.amfiindia.com>

**Mutual Fund investments are subject to market risks,
read all scheme related documents carefully.**

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF RNV HOSPITALITY SERVICES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	RNV Hospitality Services Private Limited
2. Date of incorporation of corporate debtor	27.04.2015
3. Authority Under which corporate debtor is incorporated/Registered	Ministry of Corporate Affairs, ROC-Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55204UP2015PTC070370
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per MCA Records: Plot No. B-180, Flat No. 1, Lohia Nagar Ghaziabad, UP-201001
6. Insolvency commencement date in respect of corporate debtor	13.06.2022
7. Estimated date of closure of insolvency resolution process	09.12.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anurag Nirbhaya Reg. No.: IBBI/IPA-001/IP-P00870/2017-2018/11468
9. Address and e-mail of the Interim Resolution Professional as registered with the Board	Address: 204, Sagor Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: anurag@canirbhaya.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagor Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: crp.mvi@gmail.com
11. Last date for submission of claims	27.06.2022
12. Classes of creditors, if any, under clause (i) of sub-section (3A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a.Web link: https://ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 b.NA

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Prayagraj has ordered the commencement of a corporate insolvency resolution process of the **RNV Hospitality Services Private Limited** on 13th June 2022.

The creditors of **RNV Hospitality Services Private Limited**, are hereby called upon to submit their claims with proof on or before 27th June, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

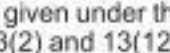
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-
Anurag Nirbhaya
Interim Resolution Professional
In the matter of RNV Hospitality Services Private Limited
Reg No. : IBBI/IPA-001/IP-P00870/2017-2018/11468
Address: 204, Sagor Plaza, Plot No. 19,
District Centre Laxmi Nagar, New Delhi-110092
Reg Email ID: anurag@canirbhaya.com

Date: 15.06.2022
Place: New Delhi

 इंडियन बैंक ALLAHABAD		Zonal Office, 55 The Mall, Meerut Cantt		POSSESSION NOTICE (For Immovable Property)	
Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under Section 13(2) and 13(12) read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002, the Authorised Officer issued a Demand Notice on the dates noted against each Account as mentioned hereinafter, calling upon them to repay the amount within 60 days from the date of receipt of the said Notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Sec 13(4) of the said Act read with Rules 8 & 9 of the said Rules on the dates mentioned against each Account. The borrower in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Indian Bank (erstwhile Allahabad Bank) for the amounts and interests thereon mentioned against each account herein below:					
Borrower / Guarantor Name & Address		Description of the Property		Date of Demand Notice	Outstanding Amount
BRANCH: Bijnore 1. Shri Zeeshan Ahmad S/o Shri Irshad Ahmad (Borrower/Mortgagor) R/o House No. 363, Moh. Bhatan, Near Ram Ka Chauraha, Bijnore, Distt. Bijnore-246701. 2. Shri Mohd. Ahmad S/o Shri Irshad Ahmad R/o House No. 363, Moh. Bhatan, Near Ram Ka Chauraha, Bijnore, Distt. Bijnore-246701. 3. Shri Shadab Ahmad S/o Shri Nayab Ahmad (Guarantor) R/o House No. 203, Moh. Chahashiri, B-22, Bijnore, Distt. Bijnore-246701		One residential House, total measuring area 47 Sq. Mtr. Situated at Mohalla Acharjan, near Post office & Temple of Shiv, Distt. Bijnore. Measurement & Boundries are as under: East: 37'-6" / Property of Mandir, West: 37'-0" / House of Seller Shri Deepak, North: 12'-6" / House of Tinko Chand South: 15'-6" / Road 13 feet wide Owner/Title holder: Shri Zeeshan Ahmad S/o Shri Irshad Ahmad R/o House No. 363, Moh. Bhatan, Near Ram Ka Chauraha, Distt. Bijnore.		22.03.2022 Date of Possession Notice 13.06.2022	Rs. 15,61,226.71 + interest and other expenses + charges
BRANCH: Bijnore 1. Mr. Arooj Raza Zaidi S/o Mr. Nafees Raza Zaidi (Borrower/ Mortgagor) 2. Mr. Nafees Raza Zaidi S/o Mr. Mohd Sugkin (Guarantor) Both R/o Naseem Mansion, Vitor Kuti Road, Near Imambara, Village Mukarpur Khema urf Bukhara, Bijnor 246701		A Residential House having admeasuring total area 59.31 Sq. Mtr. situated at Naseem Mansion, Near Imambara, Tower Wall building. Village Mukarpur Khema urf Bhukara, outer limit of Nagar Palika, Pargana & Tehsil & District Bijnor. Measurement & Boundries are as under: East: House of Saeed Ahmed now Residential Property of Mr. Shameem West: Rasta 15 ft wide now CC Lane 15 ft wide North : House of Saeed Ahmed South : House of Manjhar Hasnain now Residential Property of Mr. Muzammil Owner/Title holder: Mr. Arooj Raza Zaidi S/o Mr. Nafees Raza Zaidi R/o Naseem Mansion, Vitor Kuti Road, Near Imambara, Village Mukarpur Khema urf Bukhara, Bijnor 246701. (Borrower/Mortgagor).		22.03.2022 Date of Possession Notice 13.06.2022	Rs. 5,48,193.00 + interest and other expenses + charges
BRANCH: DELHI CHUNGI, MEERUT Mr. Pradeep Sharma S/o Late Mr. Veer Sain Sharma R/o 707/10E, Gali No. 6, Brahampuri, Panjaya, Kabari Bazar, Meerut		A Residential Flat total admeasuring area 83.60 Sq. Mtr, bearing no. G.F-28 on Ground Floor Situated at Plot no. F – 28, Kharsa no. 313 (313A and 313B), Saraswati Lok, Extension Colony. Village Poor Nagar, Pargana & Tehsil & Distt. Meerut. Measurement & Boundries are as under: East: Property No. F-29, West: Property No. F-27, North: Common Passage after wards Road 7.50 Mtr wide, South: Other's Property Owner/Title holder: Mr. Pradeep Sharma S/o Late Mr. Veer Sain Sharma R/o 707/10E, Gali No. 6, Brahampuri, Panjaya, Kabari Bazar, Meerut.		24.03.2022 Date of Possession Notice 10.06.2022	Rs. 27,44,203.00 + interest and other expenses + charges
Date - 14.06.2022		Place - MEERUT		Authorised Officer	

For All Advertisement Booking
Call : 0120-6651214



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...the name you can BANK upon !

E-AUCTION SALE NOTICE

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Near Sales Tax Office, Moradabad,
Email address: combsamd@pnb.co.in

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8(6) to the Security Interest (Enforcement) Rule, 2002. Notice is hereby to the public in general and in particular to the borrower (s) and Guarantor (s) that the below described immovable property mortgaged/Charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorised officer of the Bank/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of dues due to this Bank/Secured creditor from the respective borrower(s), and Guarantor(s) The Reserve Price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Bid Increment Amount : 10,000/-						
Sl. No.	Name of Account/Borrowers/ Guarantor/ Moratgagor & Branch Name	Description of the Movable / Immovable Properties Mortgaged /Owner's Name (Mortgagors of Property (ies))	Date of Notice U/s13(2) of SARFASI Act, 2002	Reserve Price Rs. (In Lakh)	Time of E-Auction	
			O/s Amount (in Lacs) as per 13(2)	EMD		
			Nature of Possession	Last Date of Deposit of EMD		
1.	Smt. Abida W/o Mohd. Salman (Borrower/ Mortgagor), Mohd. Salman S/o Munnar (Co-Borrower). Branch- Civil Lines	Property Situated at HIG, Type-B, Plot No. 5A-49, Sector-5, Naya Moradabad, Moradabad, (UP). Area 305.34 Sq. Mtrs. (In the name of Abida W/o Sh. Mohd. Salman), Registered in Bahi No. 1, Jild No. 10702, Pages 363-380, Sl. No. 9187, Dated 24.09.2016. Bounded as under- East- Property Purchaser No.: 5A-48, West- Remaining Plot of Plot No. 5A-49 Salman, North- Plot No. 5A-01, South- Road 9 Mtrs. Wide.	24.12.2021 Rs. 64.98 Lakh with interest rate and other charges Symbolic	Rs. 50.47 Lakh Rs. 5.05 Lakh 28.06.2022	30.06.2022 11.00 AM to 04.00 PM	
2.	Mr. Himanshu Sharma S/o Ved Prakash Sharma. Branch: Amroha Main	EM of a house measuring Area 59.90 Sq. mtrs situated at Mohalla Preet Vihar, Tehsil & District Amroha, UP. Sale Deed Date of execution 07.09.2010 and Registered in Book No. 1, Volume No. 4387 at Pages 223-246, Serial No. 13699 on Dated 07.09.2010 in the Office of Sub Registrar Amroha. Bounded as: North- Khet of Naubat Singh, South- Rasta 7.50 meter wide, East- House of Vijendra, West- House of Shri Om Agarwal.	06.07.2020 Rs. 3.64 Lakh with interest rate and other charges Symbolic	Rs. 13.85 Lakh Rs. 1.39 Lakh 28.06.2022	30.06.2022 11.00 AM to 04.00 PM	
3.	M/s Abida Traders through its prop. Smt. Abida W/o Mohd. Salman (Borrower/Mortgagor), Mohd. Salman S/o Munnar (Guarantor), M/s Shameem Traders through its prop. Mr. Shameem Safi S/o Jumma Khan (Guarantor/Mortgagor) & M/s Siddhu Traders through Prop. Mr. Arun Siddhu S/o Giriraj Siddhu (Guarantor). Branch- Gajraula IA	Non Agricultural Land Area 0.093 Hectares (930.00) Sq. mtr. Situated at Village Naipur Khadar, Gata No. 129/2, Gajraula in the name of Smt. Abida W/o Mohd. Salman Registered at Sub Registrar Office Dhanaura on 22.09.2014 in Bahi No. 1, Jild 4408, Page No. 376/396 at Serial No. 15149. Bounded as under- East- Road, West- Khet of Iqbal, North- Khet of Ramjani, South- Khet of Ramesh.	23.01.2020 Rs. 48.94 Lakh with interest rate and other charges Symbolic	Rs. 36.61 Lakh Rs. 3.66 Lakh 28.06.2022	30.06.2022 11.00 AM to 04.00 PM	
4.	M/s Rehmat Khan Cement Store, Sh. Rehmat Khan S/o Sh. Toufeeq Ahmad (Prop.). Branch: Naugawan Sadat	1. A Plot Situated at Village – Beelna, Naugawan Sadat, Amroha, (UP), Area 108.00 Sq. mtrs., (In the name of Sh. Kamal Hasan S/o Sh. Toufeeq Ahmad), Registered in Bahi No: 01, Jild No: 7775, Pages: 291 – 308, Serial No: 16197, Dated 10.09.2015 at Sub Registrar Office – Amroha, (UP). Bounded as: North: Plot of Shafeeq, South: Rasta 4 Meter Wide, East: Plot of Buniyad Ali, West: Plot of Toufeeq. 2. A Plot Situated at Village – Beelna, Naugawan Sadat, Amroha, (UP), Area 50.00 Sq. mtrs., (In the name of Sh. Toufeeq Ahmad S/o Sh. Amir Hussain), Registered in Bahi No: 01, Jild No: 6550, Pages: 105 – 118, Serial No: 2638, Dated 06.02.2014 at Sub Registrar Office – Amroha, (UP). Bounded as: North: Plot of Shafeeq, South: Rasta 3.66 Meter Wide, East: Plot of Bhuri, West: Plot of Itwa.	05.10.2021 Rs. 16.15 Lakh with interest rate and other charges Symbolic	Rs. 12.37 Lakh Rs. 1.24 Lakh 28.06.2022	30.06.2022 11.00 AM to 04.00 PM	
5.	M/s Niji Cold Drink Agency (Borrower's Firm), Sh. Mehboob S/o Sh. Majzrm (Prop./Mortgagor). Branch: Naugawan Sadat	Property Situated at Village – Beelna, Nehar Ke Pass, Naugawan Sadat, Amroha, (UP), Area 158.00 Sq. mtrs., (In the name of Sh. Mehboob S/o Sh. Majzrm), Registered in Bahi No: 01, Jild No: 875, Pages: 295 – 308, Serial No: 8837, Dated 26.04.2002 at Sub Registrar Office – Amroha, (UP). Property Situated at Village – Beelna, Nehar Ke Pass, Naugawan Sadat, Amroha, (UP), Area 158.00 sq. mtrs., (In the name of Sh. Mehboob s/o Sh. Majzrm), Registered in Bahi No: 01, Jild No: 875, Pages: 295 – 308, Serial No: 8837, Dated 26.04.2002 at Sub Registrar Office – Amroha, (UP). Bounded as: North: Property of Sh. Haji Mehboob, South: House of Fareed, East: Rasta, West: House of Nafees.	29.05.2021 Rs. 30.29 Lakh with interest rate and other charges Symbolic	Rs. 28.04 Lakh Rs. 2.80 Lakh 28.06.2022	30.06.2022 11.00 AM to 04.00 PM	

E-Auction is being on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and will be conducted "Online". The auction will be conducted through the Bank's approved web portal <https://www.msstcecommerce.com/auctionhome/ibapi/index.jsp.start>. E-Auction web portal containing online e-auction, Declaration, General Terms and Condition of online auction sale are available on <https://www.msstcecommerce.com/auctionhome/ibapi/index.jsp.start> to the best of knowledge and information of the authorized officer, there is no encumbrance on the Properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties put on auction and claim/right/dues affectation the property, prior to submitting their bid. The E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The Property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorized officer/Secured Creditor shall not be responsible in any way for third party claim / rights /dues. The sale shall be subject to rules /condition prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and condition of e-auction are published in the website : <https://www.msstcecommerce.com/auctionhome/ibapi/index.jsp.start>. The statutory notice under Rule 8(6) of the SARFAESI Act 2002 is a 15 days sales notice. The Borrower/Guarantor is hereby notice to return the above mentioned amount along with updated interest and ancillary charges to the Bank before the date of e-auction. Otherwise the property will be auctioned/sold and the balance dues, if any will be recovered along with interest and cost. The highest bidder will have to deposit 25% of the bid/sale amount immediately, the earnest money will be adjusted against the same 25%. If 25% of the amount is not deposited within the stipulated time, the earnest money will be forfeited and the property will be resold. The successful participant will have to deposit the balance 75% within 15 day from the date of confirmation of sale. If 75% of the amount is not deposited within the stipulated time, 25% will also be forfeited and no claim of the participant on the property will be admissible. For more details contact Circle Office.

Date: 14.06.2022

Place: Moradabad, Amroha

Authorised Officer - Punjab National Bank

